

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-40-2020**

Amol Vaman Tilve

...Petitioner

v/s.

Goa State Pollution Control Board &amp; Ors

...Respondents

Shri Anthony D'Silva, Advocate for the petitioner.

Shri Dattaprasad Lawande, Advocate for the respondent no.1.

Shri Pravin Faldessai, Additional Government Advocate for the respondent nos.2 and 3.

**Coram:- NUTAN D. SARDESSAI, J.****Date :- 26<sup>th</sup> June,2020****P.C.:**

Shri D. Lawande, learned Advocate submits on the basis of the instructions that the notice dated 27/01/2020 issued to the petitioner, was without giving sufficient opportunity to the petitioner to show cause. In view thereof, notice would be withdrawn.

2. On the basis of the said statement nothing survives in the petition which accordingly stands disposed off.

3. The respondent no.1 shall proceed in accordance with law while issuing fresh notice to the petitioner.

4. Shri Lawande, learned Advocate also submits that fresh notice shall be issued to the petitioner/ Panchayat which would be disposed off in accordance with law.

**NUTAN D. SARDESSAI,J.**

mv